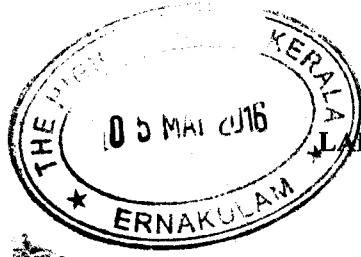




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GOVT. OF INDIA  
LAKSHADWEEP ADMINISTRATION  
(COLLECTORATE)  
KAVARATTI ISLAND-682555

A(S5)  
375/16

34/66/2014-LR(2)/304

Dated: 22.04.2016

D  
V/S  
2.5.2016

### EMPLOYMENT NOTICE

Sub:-Estt.- Collectorate, UTL, Kavaratti – Inviting application for Contractual engagement of Assistant Public Prosecutor/ Additional Govt. Pleader cum Assistant Public Prosecutor – Regarding.

\*\*\*\*\*

The Administration of the Union Territory of Lakshadweep is proposed for **contractual appointment of Assistant Public Prosecutor/ Additional Govt. Pleader cum Assistant Public Prosecutor on walk in interview** to function in the Union Territory of Lakshadweep as per the following criteria and terms and conditions:-

### NUMBER OF POSTS

The Proposal is for engagement of 2 (Two) Assistant Public Prosecutor/Additional Govt. Pleader cum Assistant Public Prosecutor on contractual engagement.

The number of vacancies to be filled up on the basis of contract recruitment is subject to change/addition/deletion by the Administration without notice, depending upon administrative exigencies or decision or discretion of the Administration at any stage of engagement procedure.

### PERIOD OF CONTRACT

The contractual engagement is for a period of **ONE YEAR ONLY**. The engagement will automatically stand terminated on the completion of contract period. The renewal/ or fresh contract is on the sole discretion of the Appointing Authority. The said engagement on contractual basis may be terminated at any time by a month's notice given by either side and without assigning any reason. The Govt., however, reserves the right to terminate the services forthwith or before the expiry of the stipulated period of notice by making payment to him of a sum equivalent to the consolidated remuneration for the period of notice or the unexpired portion thereof.

Immediate  
5.5.16

### REMUNERATION

A consolidated remuneration of Rs.40,000/-(Rupees Forty thousand) per month. No other allowances will be admissible. The appointee shall also not be entitled to any benefits like PF, gratuity etc. TA/DA during engagement period for special duty will be given the rate same as applicable to the scale of pay of regular APP.

### AGE

The candidates applying for the contractual engagement should not be more than the age of 35 years on the closing date of submission of application. The upper age limit is relaxable for the following categories subject to production of valid supporting documents.

- (i) Relaxable up to five years for SC/ST/PH candidates.
- (ii) Relaxable up to three years of OBC candidates.

Signature  
22/4

## ESSENTIAL QUALIFICATIONS

A degree in law from a recognized university.

## DESIREABLE QUALIFICATIONS

- (i) Thorough knowledge of Civil & Criminal procedure, Evidence Act and basic principles of law & Constitution.
- (ii) Communication skill in English & Malayalam Language.

## EXPERIENCE

- (i) Minimum three years' experience at the Bar is essential
- (ii) Appearance in at least 10 cases before trial court(s) on or before 31.03.2016

## SELECTION CRITERIA

The Expert/Selection Committee will select the candidates on the basis of their professional ability at the time of walk in interview. The awarding of marks/criteria for finalization of candidates is the sole discretion of the Appointing Authority. The decision of the appointing authority will be the final in respect of the matter in case of any dispute arising in selection process. The interview will be conducted at Kochi only. **The walk in interview is to be conducted at Administrative Office, Lakshadweep Administration, Willington Island, Indira Gandhi Road, Kochi-3 on 08.05.2016 (Sunday) between 09.00 hrs to 17.00 hrs. Ph:0484 2666374, email; lk-secadm@nic.in & kochiao123@gmail.com.** The applicants are required to e-mail the soft copy of filled in Application Form on [addl.dm-lk@nic.in](mailto:addl.dm-lk@nic.in) on or before 06.05.2015. After stipulated time any candidate will not be permitted to attend interview at any reason.

## DOCUMENTS REQUIRED AT THE TIME OF WALK IN INTERVIEW

- I. Filled Prescribed Application Form vide **Annexure-A** and two recent passport size photographs taken not more than 15 days before the date of submission of application (unsigned and unattested).
- II. Certificate in original from the District Judge in support of prescribed 3 (Three) years of experience at the Bar practicing as advocate in the prescribed Format vide **Annexure-B**
- III. Attested copy of HSC or equivalent certificate in support of declaration of age issued by the concerned Board/Council.
- IV. Attested Copy of LLB Degree Certificate issued by a recognized University.
- V. Attested copy of certificate of enrolment in the Bar Council.
- VI. Proof showing appearance in at least 10 cases before trial court(s) on or before 15.02.2015.
- VII. Attested copy of SC/ST/OBC/PH certificate, if applicable.
- VIII. A brief typed description in not more than two A4 size papers ( in font size 12) of yourself in respect of your professional background and achievements/skills etc.

## TERMS & CONDITIONS (JOB REQUIREMENTS)

2. The candidate must be a Citizen of India.

II. The selected candidates would be assigned the work, which is normally assigned to an APP/AGP, including appearing in courts anywhere in India for on behalf of the UTLA, in civil/criminal matters/cases, teaching law in Police Training College or any other Institution/organization and give advice to Police/departments. The place of duty is the sole discretion of the UTLA; the appointee can be posted at any of the islands of Lakshadweep.

III. The selected candidates would neither have any right or claim of regular service on the basis of contractual engagement in any discipline.

IV. A candidate found guilty of seeing support for his/her candidature by offering illegal gratification or applying pressure or any type of malpractice in course of the selection or otherwise, shall, in addition to rendering himself/herself liable to criminal prosecution, be disqualified not only for the recruitment for which he/she is a candidate, but also may be debarred, either permanently or for a specified period, from any recruitment or selection to be conducted by the UTLA.

V. The selected candidate will be liable for disciplinary provisions or Bar Council for professional misconduct. Apart from the provision of termination of the contract, provisions of Prevention of Corruption Act would apply to him/her, as he/she would be a public servant during the term of his/her contract.

VI. The selected candidate shall have no right to private practice under any circumstances.

VII. The selected candidate shall be required to maintain discipline and absolute integrity in accordance with CCS(Conduct) Rules 1964.

(G.. The Character and antecedents of selected candidates shall be verified and they shall be medically examined and if anything adverse is found in their report, their candidature/selection will be cancelled.

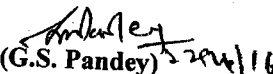
(G.. If no verification at any stage before or after the Viva-Voice Test, it is found that a candidate does not fulfill all or any of the eligibility condition, his/her candidature/selection shall be liable to rejection. Decision of the Appointing Authority in regard to the eligibility or otherwise of a candidate shall be final.

(G.. This advertisement should not be construed as binding on the Government to make appointment.

XI. The selected candidates shall be eligible only for 2 and half days leave for completing 30 days engagement and No other kind of leave will be entitled.

XII. The Selected candidate shall enter into a contract agreement with Union Territory of Lakshadweep Administration at the time of appointment.

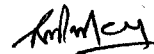
This issues with the approval of Collector & Development Commissioner vide Diary No.3548 dated 19.04.2016.

  
(G.S. Pandey) 22/04/16  
Additional District Magistrate

To

The Notice Board in Office.

- Copy to:-
1. All heads of the department, Kavaratti with a request to publish in their Office Notice Board
  2. The Officer in charge, NIC, Secretariat, Kavaratti with a request to upload in Lakshadweep web site.
  3. The Administrative Officer, Lakshadweep Office, Indira Gandhi Road, Willington Island Kochi with a request for giving vide publicity in leading news papers and making necessary assistance for walk in interview.
  4. The Registrar General, High Court of Kerala, Ernakulam, Kochi, Kerala Sate - 682 031 with a request to circulate to all the District Court and uploading in your official website.
  5. The District & Sessions Judge, District & Sessions Court, Kavaratti, Lakshadweep with a request to publish in the notice Board.
  6. All the SDOs/DCs in Islands



**APPLICATION FORM FOR THE POST OF ASSISTANT PUBLIC  
PROSECUTOR/ADITIONAL GOVT. PLEADER CUM ASSISTANT PUBLIC  
PROSECUTOR ON CONTRACT BASIS**

1	Full Name (in block letters)		
2	Fathers's/Mothers's/ Spouse's name		
3	Date of Birth (Attach Certificate)		
4	Age as on.....2016 Year -Month-Days)		
5	Permanent Address		
6	Residential Address		
7	Nationality		
8	Application for the Post of APP/AGP cum APP		
9	Telephone No./Mobile No. (Mandatory)		
10	E-mail address (Mandatory)		
11	Year of Passed Bachelor of Laws		
12	Date of registration as an advocate		
13	Whether belongs to General/SC/ST OBC category		
14	Educational qualifications		
15	Other additional qualifications/Certificates if any.		

**DECLARATION**

I.....son/  
daughter.....hereby declared that I have  
seen all the terms and conditions etc. related to the filling up the post vide Employment Notice  
F.No.34/ 66/2014- LR Dated 04.2016 and all the particulars given above are correct to the best  
of my knowledge and belief and nothing has been concealed there from. Any information given  
is found to be false/wrong, my candidature is liable to be cancelled and if appointed, I am liable  
to be terminated from service and initiation of legal action against me.

Date

Signature &amp; Name of the applicant

**FORMAT FOR SUBMISSION OF EXPERIENCE CERTIFICATE**  
**AS A PRACTISING ADVOCATE**  
**FROM THE CONCERNED DISTRICT & SESSION JUDGE**

This is to certify that Mr./Ms.....  
.....son/daughter  
of..... bearing Registration No.....  
Of the Bar Council, Kerala has been in the continuous active practice as an advocate in the Bar  
of this Judgeship with effect from.....

This certificate is issued in connection with his/her application for the post of Assistant  
Public Prosecutor/ Additional Govt. Pleader cum Assistant Public Prosecutor in the Union  
Territory of Lakshadweep.

Place:.....  
Date:.....

Signature & Name of the Concerned  
District & Session Judge with  
Office Seal